

laid on the Table of the House.  
[Placed in Library. See No. LT-4251/  
79].

**Subsidy to Backward Areas like  
Aurangabad Ratnagiri and Chandrapur**

6076. SHRI VIJAY KUMAR N. PATIL: Will the Minister of INDUSTRY be pleased to refer to his reply to Starred Question No. 128 answered in the Lok Sabha on 28th February, 1979 regarding number of small scale industries set up during 1978 and state:

(a) whether some State Governments have desired in the meeting of the National Development Council held on 24th/25th February, 1979 that the 15 per cent Central subsidy for setting up industries in backward districts should be given up so that the funds released can be given to the State Governments for such use as they may consider necessary;

(b) if the answer to (a) above is in the affirmative, what is the final decision in the matter;

(c) if the reply to (a) is in the negative, whether the scheme for giving 15 per cent subsidy to new industries in specified backward districts such as Aurangabad, Ratnagiri and Chandrapur will continue; and

(d) if the answer to (c) is in the affirmative, what is the amount of fund earmarked during 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The National Development Council which met on 24th and 25th February, 1979 generally discussed the problems of sharing resources between States and Centre. In this connection several Centrally Sponsored Schemes were discussed.

(b) and (c). The Central Scheme of 15 per cent Investment Subsidy

for certain identified industrially backward districts has been extended for 1979-80 and will continue to be fully centrally funded as heretofore. It will also continue to be available to Aurangabad, Ratnagiri and Chandrapur districts of Maharashtra during 1979-80.

(d) Since the Capital Investment Subsidy is related to actual investments in fixed industrial assets, it is not possible to earmark funds under the Scheme district or Statewise.

**Complaints of Shah Commission**

6077. SHRI SHAMBHU NATH

CHATURVEDI:

SHRI R. K. MHALGI:

SHRI KANWAR LAL  
GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints that were not disposed of by the Shah Commission and passed on to the State Government or other agencies for disposal;

(b) the number investigated and brought to a conclusion, with what result; and

(c) the action that has followed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) The Shah Commission of Inquiry forwarded 35,487 complaints to various State Government/U.Ts and other agencies. Of these, 28,771 category III complaints were sent for disposal at appropriate level under intimation to the complainants, whereas, the remaining 6718 category IV complaints were sent for inquiry and report to the Commission.

(b) The Commission had investigated 2342 cases through its own investigating agency. 87 cases were taken up for public hearing. Out of total investigated cases, 586 cases have been held as proved, 429 as partially proved and 994 cases as not proved; 333 cases were disposed of by other methods (sent to Central Government Department/State Government for inquiry or for referring to the Emergency Excesses Inquiry Authorities).

(c) Till 31-3-1979, the Monitoring Cell set up in the Ministry of Home Affairs has processed and remitted 1547 cases to various States/UTs for follow-up action. The remaining 386 cases are being processed.

#### **Closure of Sheds in Delhi Small Industries Development Corporation**

6078. DR. P. V. PERIASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) how many sheds belonging to the Delhi Small Industries Development Corporation have been closed down by the young entrepreneurs for one reason or the other;

(b) the total amount of rent due from them to the D.S.I.D.C.; and

(c) what action has been taken against 22 sheds which were being wholly sub-let by the entrepreneurs without starting any industrial unit?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV):** (a) Out of 834 sheds allotted by the Delhi State Industrial Development Corporation in Delhi, 102 sheds are lying closed.

(b) A sum of approximately Rs. 36,46,601/- is due from the allottees of these sheds.

(c) Legal proceedings are in hand in those cases where sheds have been closed or sub-let.

#### **Loss, Gain, Liabilities of Industries Taken Over**

6079. SHRI PADMACHARAN SAM-ANTASINHERA: Will the Minister of INDUSTRY be pleased to state:

(a) whether some of the industries have been taken over for management for the last three years;

(b) if so, names of the industries when they were taken over and what were amounts involved in them, industry-wise;

(c) whether they are going in loss or profits now; and

(d) what is the liability amounts industry-wise from the beginning?

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV):** (a) to (c). The names of the industrial undertakings the management of which has been taken over under the Industries (Development and Regulation) Act, 1951 during the last three years the amount spent on their rehabilitation after take over and the profits earned or losses incurred by them are given in the statement attached.

(d) Data on their liabilities from the beginning are being collected and will be laid on the Table of the House.